

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00076/2019 in & OA/310/00180/2019**

**Dated Monday the 18<sup>th</sup> day of February Two Thousand Nineteen**

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)  
HON'BLE MR. P. MADHAVAN, Member (J)**

1. Mourali @ Stalin.D,
2. Sathick Basha M.,
3. Munisamy.R,
4. Mathivanan.K.,
5. Velmurugan.S,
6. Govindasamy.K,
7. Muthukumaran.V,
8. Senthilvelu.M,
9. Tamilselvam.P,
10. Karthikeyan.A,
11. Gnanavel.R.,
12. Karthik.S,
13. Natarajan.D,
14. Siva.K,
15. Shankar.KV. ....Applicants

By Advocate M/s. V. Vijay Shankar

Vs

1. The Union of India,  
rep by its Under Secretary to Government (Works),  
Public Works Department,  
Government of Puducherry,  
Secretariat, Puducherry 605001.
2. The Chief Engineer,  
Central Office,  
Public Works Department, Puducherry. ....Respondents

## ORAL ORDER

### **(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. MA filed by the applicants for joining together and filing a single OA is allowed.

2. The applicants have filed this OA seeking the following relief :

"To grant arrears of wages for paid weekly off after 6 days of continuous work and for work on national holiday and grant the applicants the schedule of wages sanctioned to other Full Time casual employees of the Government of Pondicherry in the light of the representation dated 07.11.2018 made by the applicant and in the light of the order of this Hon'ble Tribunal in OA 839/2017 and G.O.Ms no. 35 dated 25.10.2013 and pass such other order or orders as may be deemed fit and thus render justice."

3. It is stated that the applicants made representations regarding their grievance on 07.11.2018 which are still pending for consideration. Learned counsel for the applicants would submit that the applicants would be satisfied if the respondents are directed to consider the representations within a time limit to be stipulated by this Tribunal.

4. Keeping in view the limited relief urged and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider Annexure A8 representations of the applicants dt. 07.11.2018 in accordance with law and pass a reasoned and speaking order in

the light of the precedents relied upon by the applicants, if applicable within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

**(P. Madhavan)**  
**Member(J)**

**(R. Ramanujam)**  
**Member(A)**

**18.02.2019**

SKSI